

একদিন

এগিয়ে চলার সঙ্গী

র চাকরি ছাড়লেন হায়দরাবাদের কোচ

শ্রীলঙ্কা-র বিরুদ্ধে টি-টোয়েন্টি

কলকাতা ১৯ ফেব্রুয়ারি ৬ ফাল্গুন, ১৪২৮ শনিবার পঞ্চদশ বর্ষ ২৪৮ সংখ্যা ৮ পাতা ৩ টাকা

৪১

কলকাতা, ১৯ ফেব্রুয়ারি ২০২২



নিদর্শ-এ গণঘোষণা

(ইনসলভেন্সি অ্যান্ড ব্যাংকরুপাসি বোর্ড অফ ইন্ডিয়া রিজলেশনস্ ৬ অধীনে (ইনসলভেন্সি রিজলেশন প্রসেস ফর কর্পোরেট পারসনস) রিজলেশনস, ২০১৬)

পাইওনিয়ার বিজনেস সমাধান প্রাইভেট লিমিটেড-এর পাওনাদারদের দৃষ্টি আকর্ষণের জন্য

প্রাসঙ্গিক বিবরণ

১.	কর্পোরেট ঋণদাতার নাম	পাইওনিয়ার বিজনেস সমাধান প্রাইভেট লিমিটেড
২.	কর্পোরেট ঋণদাতার সংস্থা হওয়ার তারিখ	৪ মে, ২০১০
৩.	কর্পোরেট ঋণদাতার সংস্থা/নিবন্ধভুক্ত যে কর্তৃপক্ষ অধীনে	রেজিস্ট্রার অফ কোম্পানিজ, কলকাতা
৪.	কর্পোরেট ঋণদাতার কর্পোরেট পরিচিতি নম্বর / সীমায়িত দায়বদ্ধতা পরিচিতি নং.	CIN: U74140WB2010PTC146564
৫.	কর্পোরেট ঋণদাতার নিবন্ধভুক্ত দপ্তর এবং মুখ্য দপ্তর (যদি থাকে)-এর ঠিকানা	১/১ পোদ্দার নগর, কর্পোরেশন প্রেমিসেস নং ৩৯১/১, প্রিন্স আনোয়ার শাহ' রোড, কলকাতা-৭০০০৬৮
৬.	কর্পোরেট ঋণদাতার বিষয়ে ইনসলভেন্সি শুরু তারিখ	১৬ ফেব্রুয়ারি, ২০২২
৭.	ইনসলভেন্সি রেজোলিউশন প্রসেস বন্ধের আনুমানিক তারিখ	১৪ আগস্ট, ২০২২
৮.	অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনাল হিসেবে কর্মরত ইনসলভেন্সি প্রফেশনালের নাম ও রেজিস্ট্রেশন নম্বর	জয়শ্রী ভান্ডারী রেজিস্ট্রেশন নং : IBBI/IPA-001/IP-P01174/2018-19/11838
৯.	পার্থদের কাছে নিবন্ধভুক্ত অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনালের ঠিকানা এবং ই-মেল	সানারাইজ টাওয়ারস, ফ্লাট ৫এল, ১৩৪বি বেলঘাটা রোড, কলকাতা-৭০০০১৫ ই-মেল : ip.bhandarijayshree@gmail.com
১০.	অন্তর্বর্তীকালীন সিদ্ধান্তগ্রহণকারী প্রফেশনালদের সঙ্গে যোগাযোগের জন্য ব্যবহৃত ঠিকানা এবং ই-মেল	১২এ হ্যারিংটন ম্যানসন, ৮ হো চি মিন সরণি, ইউ.এস. কনসুলেটের বিপরীতে, ভূতল, পিডিটি লাউঞ্জের পিছনে, কলকাতা-৭০০০৭১ ই-মেল : cirp.pioneer@gmail.com
১১.	দাবি জমাকরণের শেষ তারিখ	২ মার্চ, ২০২২
১২.	অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনাল দ্বারা নিশ্চিত করা পাওনাদারদের শ্রেণি, যদি কিছু থাকে, সেকশন ২১-এর সাব-সেকশন (৬এ)-এর ক্রজ (বি) অধীনে	প্রযোজ্য নয়
১৩.	একটি শ্রেণিতে পাওনাদারদের অনুমোদিত প্রতিনিধি হিসেবে পরিচিত, কাজ করা ইনসলভেন্সি প্রফেশনালদের নাম (প্রতিটি শ্রেণির জন্য তিনটি নাম)	প্রযোজ্য নয়
১৪.	(ক) সংশ্লিষ্ট নিদর্শসমূহ এবং (খ) অনুমোদিত প্রতিনিধিগণের বিশদ পাওয়া যাবে:	ওয়েব লিঙ্ক : https://ibbi.gov.in/home/downloads বাস্তবিক ঠিকানা: প্রযোজ্য নয়

এতদ্বারা বিজ্ঞপ্তি প্রদান করা হচ্ছে যে, ন্যাশনাল কোম্পানি ল' ট্রাইব্যুনাল পাইওনিয়ার বিজনেস সমাধান প্রাইভেট লিমিটেড-এর লিকুইডেশন শুরু ঘোষণা করেছে ১৬ ফেব্রুয়ারি, ২০২২ তারিখে।

পাইওনিয়ার বিজনেস সমাধান প্রাইভেট লিমিটেড-এর পাওনাদারদের এতদ্বারা ডেকে পাঠিয়ে তাঁদের দাবি প্রমাণক জমা দিতে বলা হয় ২ মার্চ, ২০২২ তারিখে অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনাল-এর কাছে, দফা ১০-এ উল্লিখিত ঠিকানায়।

আর্থিক পাওনাদারগণকে তাঁদের দাবি প্রমাণক শুধুমাত্র বৈদ্যুতিন মাধ্যমে জমা করতে হবে। অন্যান্য সকল পাওনাদারগণ তাঁদের দাবি প্রমাণক জমা করতে পারবেন ব্যক্তিগতভাবে ডাকযোগে বা বৈদ্যুতিন মাধ্যমে।

এন্ট্রি নং ১২-তে তালিকায়িতমতো একটি শ্রেণিতে অবস্থান করা একজন আর্থিক উত্তমর্গ, তাঁর পছন্দমতো অনুমোদিত আধিকারিকের ইঙ্গিত দেবেন, এন্ট্রি নং ১৩-তে উল্লিখিতমতো তিনজন ইনসলভেন্সি প্রফেশনালের মধ্যে থেকে, নিদর্শ সিএ-তে শ্রেণির (নির্দিষ্ট শ্রেণি) অনুমোদিত প্রতিনিধি হিসেবে কাজ করার জন্য। দাবির মিথ্যা এবং বিভ্রান্তিকর প্রমাণক জরিমানা আকর্ষণ করতে পারে।

ইন্টেরিম রেজোলিউশন প্রফেশনালের নাম এবং স্বাক্ষর : জয়শ্রী ভান্ডারী

তারিখ : ১৮.০২.২০২২

ইন্টেরিম রেজোলিউশন প্রফেশনাল

স্থান : কলকাতা

IBBI/IPA-001/IP-P01174/2018-19/11838

FINANCIAL EXPRESS

VOL. 31 NO. 94, 14 PAGES, ₹10.00 (NORTH EAST STATES & ANDAMAN ₹13.00) PUBLISHED FROM: AHMEDABAD, BENGALURU, CHANDIGARH, CHENNAI, HYDERABAD, KOCHI, KOLKATA, LUCKNOW, MUMBAI, NEW DELHI, PUNE

READ TO LEAD

SATURDAY, FEBRUARY 19, 2022

ECONOMY

3

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF PIONEER BUSINESS SAMADHAN PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	PIONEER BUSINESS SAMADHAN PRIVATE LIMITED
2. Date of incorporation of corporate debtor	4th May 2010
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U74140WB2010PTC146564
5. Address of the registered office and principal office (if any) of corporate debtor	1/1 Poddar Nagar, Corporation Premises no. 391/1, Prince Anwar Shah Road, Kolkata-700068
6. Insolvency commencement date in respect of corporate debtor	16th February, 2022
7. Estimated date of closure of insolvency resolution process	14th August, 2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Jayshree Bhandari Regn. No.: IBB/I/PA001/IP-P01174/2018-19/11838
9. Address and e-mail of the interim resolution professional, as registered with the Board	Sunrise Towers, Flat 5L, 134B Bellaghata Road, Kolkata-700015 Email: ip.bhandarijayshree@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	12A Harrington Mansion, 8 Ho Chi Minh Sarani, Opposite U.S. Consulate, Ground Floor, Behind PDT lounge, Kolkata-700071 Email: cirp.pioneer@gmail.com
11. Last date for submission of claims	2nd March, 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Pioneer Business Samadhan Private Limited** on 16th February 2022. The creditors of **Pioneer Business Samadhan Private Limited**, are hereby called upon to submit their claims with proof on or before 2nd March 2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class (specify class) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional: Jayshree Bhandari
Date : 18.02.2022
Place : Kolkata
Interim Resolution Professional
IBBI/PA001/IP-P01174/2018-19/11838

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF PIONEER BUSINESS SAMADHAN PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	PIONEER BUSINESS SAMADHAN PRIVATE LIMITED
2. Date of incorporation of corporate debtor	4th May 2010
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U74140WB2010PTC146564
5. Address of the registered office and principal office (if any) of corporate debtor	1/1 Poddar Nagar, Corporation Premises no. 391/1, Prince Anwar Shah Road, Kolkata-700068
6. Insolvency commencement date in respect of corporate debtor	16th February, 2022
7. Estimated date of closure of insolvency resolution process	14th August, 2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Jayshree Bhandari Regn. No: IBB/I/PA001/IP-P01174/2018-19/11838
9. Address and e-mail of the interim resolution professional, as registered with the Board	Sunrise Towers, Flat 5L, 134B Beliaghata Road, Kolkata-700015 Email: ip.bhandarijayshree@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	12A Harrington Mansion, 8 Ho Chi Minh Sarani, Opposite U.S. Consulate, Ground Floor, Behind PDT lounge, Kolkata-700071 Email: cirp.pioneer@gmail.com
11. Last date for submission of claims	2nd March, 2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not applicable
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Pioneer Business Samadhan Private Limited on 16th February 2022. The creditors of Pioneer Business Samadhan Private Limited, are hereby called upon to submit their claims with proof on or before 2nd March 2022 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties. Name and Signature of Interim Resolution Professional: Jayshree Bhandari Interim Resolution Professional Date : 18.02.2022 Place : Kolkata IBBI/I/PA001/IP-P01174/2018-19/11838	